

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) No, Sir.

(b) Does not arise.

(c) In India remarriage of widows is not prohibited under any personal law. However, it is the endeavour of the Government to provide opportunities through schemes to women including widows to have a choice of living a life of dignity and opportunity without necessarily such life being linked only to the marital status and re-marriage.

Timely disposal of domestic violence cases

*178.DR. T.N. SEEMA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the State-wise and year-wise details of domestic violence cases registered and disposed by courts after implementation of Domestic Violence Act, 2005 in the country in the last three years;

(b) whether it is a fact that courts are not delivering judgments within sixty days, thereby defeating the very purpose of the Act; and

(c) the steps taken by Government for timely disposal of such cases?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) The Protection of Women from Domestic Violence Act, 2005 (PWDVA, 2005) came into force *w.e.f.* 26.10.2006. National Crime Records Bureau (NCRB) data relating to Protection of Women from Domestic Violence Act showing State-wise details of cases registered, cases charge-sheeted, cases convicted, persons arrested, persons charge-sheeted and persons convicted during the period 2009 to 2011 is given in Statement (*See below*).

(b) Under Sub-Section (5) of Section 12 of the Act, the Magistrate is required to endeavour to dispose of every application made under Sub-Section (1) of Section 12 within a period of sixty days from the date of its first hearing. The Central Government does not collect information on the time taken by the Magistrate in disposing of the cases under the Act.

(c) The Act is implemented by the State Governments/UT Administrations. The Central Government reviews the implementation of the Act from time to time with the States/UTs for its effective implementation. The Central Government has been emphasising upon the need to impart training to First Class Judicial Magistrates/Metropolitan Magistrates to deal with the cases under the Domestic Violence Act, through National/State Judicial Academies.

Statement*State-wise details of cases during the period 2009-2011**(A) Number of Cases Registered, Cases Charge-Sheeted, Cases Convicted, Persons Arrested, Persons Charge-Sheeted and Persons Convicted under Domestic Violence Act-2005 During 2009*

Sl. No.	State/UT	Cases Registered	Cases Charge-Sheeted	Cases Convicted	Persons Arrested	Persons Charge-Sheeted	Persons Convicted
1	2	3	4	5	6	7	8
1	Andhra Pradesh	2710	608	97	0	103	0
2	Arunachal Pradesh	13	8	3	12	8	3
3	Assam	1	1	0	5	5	0
4	Bihar*						
5	Chhattisgarh	22	23	0	18	18	0
6	Goa	0	0	0	0	0	0
7	Gujarat	67	67	0	234	234	0
8	Haryana	32	10	0	13	13	0
9	Himachal Pradesh	4	3	0	4	4	0
10	Jammu and Kashmir	Central Act and its provisions are not applicable					

11	Jharkhand*								
12	Karnataka	18	6	8	1	4			
13	Kerala	53	46	0	61	72		0	
14	Madhya Pradesh*								
15	Maharashtra	1395		121					
16	Manipur	25	0	0	28	0		0	
17	Meghalaya	23	28	0	76	45		0	
18	Mizoram	4	4	1	4	4		1	
19	Nagaland	6	6	3	6	6		3	
20	Odisha*								
21	Punjab	38	34	1	76	77		0	
22	Rajasthan	45	29	1	37	37		1	
23	Sikkim	6	6	0	8	8		0	
24	Tamil Nadu	2376	729	0	0	0		0	
25	Tripura	0	0	0	0	0		0	
26	Uttar Pradesh*								
27	Uttarakhand	0	0	0	0	0		0	

Written Answers to

[5 December, 2012]

Starred Questions

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1	2	3	4	5	6	7	8	40
28	West Bengal	923	0	0	0	0	0	Written Answers to [RAJYA SABHA]
	TOTAL STATES	7761	1608	235	583	638	8	
29	Andaman and Nicobar Islands	36	29	1	53	53	1	
30	Chandigarh	0	0	0	0	0	0	
31	Dadra and Nagar Haveli	0	0	0	0	0	0	
32	Daman and Diu	0	0	0	0	0	0	
33	Delhi	6	4	0	5	4	0	
34	Lakshadweep*							
35	Puducherry	0	0	0	0	0	0	
	TOTAL UTs	42	33	1	58	57	1	
	TOTAL ALL INDIA	7803	1641	236	641	695	9	Started Questions

Note: '*' Indicates data not available.

Data is provisional.

(B) Number of Cases Registered, Cases Charge-Sheeted, Cases Convicted, Persons Arrested, Persons Charge-Sheeted and Persons Convicted Under Domestic Violence Act-2005 during 2010

Sl. No.	State/UT	Cases Registered	Cases Charge-Sheeted	Cases Convicted	Persons Arrested	Persons Charge-Sheeted	Persons Convicted
1	2	3	4	5	6	7	8
1	Andhra Pradesh	2683	141	1	1	141	1
2	Arunachal Pradesh	12	8	1	11	8	1
3	Assam	1	1	0	2	2	0
4	Bihar*						
5	Chhattisgarh*						
6	Goa*						
7	Gujarat	25					
8	Haryana	39	7	0	12	12	0
9	Himachal Pradesh	4	3	0	0	3	0
10	Jammu and Kashmir		Central Act and its provisions are not applicable				
11	Jharkhand*						
12	Karnataka*						

Written Answers to

[5 December, 2012]

Starred Questions

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1	2	3	4	5	6	7	8	42
13	Kerala	44	35	1	41	48	1	Written Answers to [RAJYA SABHA]
14	Madhya Pradesh*							
15	Maharashtra	3505	2127	408	—	—	—	
16	Manipur	18	0	0	18	0	0	
17	Meghalaya*							
18	Mizoram	3	3	1	3	3	1	
19	Nagaland	6	6	1	6	6	1	
20	Odisha*							
21	Punjab	19	11	0	38	30	0	
22	Rajasthan	45	20	0	25	25	0	
23	Sikkim	3	2	0	3	2	0	
24	Tamil Nadu	4136	1198	2	0	0	0	Starred Questions
25	Tripura	1	1	0	0	3	0	
26	Uttar Pradesh*							
27	Uttarakhand*							

28	West Bengal	1164	744	0	1	1	0
	Total States	11708	4307	415	161	284	5
29	Andaman and Nicobar Islands	28	23	0	39	39	0
30	Chandigarh**	0	0	0	0	0	0
31	Dadra and Nagar Haveli	0	0	0	0	0	0
32	Daman and Diu*						
33	Delhi*						
34	Lakshadweep	0	0	0	0	0	0
35	Puducherry	0	0	0	0	0	0
TOTAL UTs		28	23	0	39	39	0
TOTAL ALL INDIA		11736	4330	415	200	323	5

Note: Indicates data not available.

*** Includes IPC cases also.

Data is provisional.

Written Answers to

[5 December, 2012]

Starred Questions

(C) Number of Cases Registered, Cases Charge-Sheeted, Cases Convicted, Persons Arrested, Persons Charge-Sheeted And Persons Convicted Under Domestic violence Act-2005 During 2011

Sl. No.	State/UT	Cases Registered	Cases Charge-Sheeted	Cases Convicted	Persons Arrested	Persons Charge-Sheeted	Persons Convicted
1	2	3	4	5	6	7	8
1	Andhra Pradesh*						
2	Arunachal Pradesh	18	8	0	16	8	0
3	Assam	0	0	0	0	0	0
4	Bihar*						
5	Chhattisgarh*						
6	Goa*						
7	Gujarat	3266	2340	15	2	85	1
8	Haryana	314	165	0	500	480	0
9	Himachal Pradesh	14	8	0	0	8	0
10	Jammu and Kashmir	Central Act And Its Provisions Are Not Applicable					
11	Jharkhand*						
12	Karnataka*						

13	Kerala	96	74	1	96	93	1	Written Answers to [5 December, 2012]
14	Madhya Pradesh*							
15	Maharashtra*							
16	Manipur	39	0	0	22	0	0	
17	Meghalaya*							
18	Mizoram*							
19	Nagaland*							
20	Odisha*							
21	Punjab*							
22	Rajasthan	39	18	0	23	22	0	Starred Questions
23	Sikkim	3	3	1	3	3	1	
24	Tamil Nadu	3983	1252	0	0	0	0	
25	Tripura	0	0	0	0	0	0	
26	Uttar Pradesh*							
27	Uttarakhand*							
28	West Bengal	1661	618	0	11	0	0	
TOTAL States		9433	4486	17	673	699	3	45

1	2	3	4	5	6	7	8	46
29	Andaman and Nicobar Islands	19	13	0	26	14	0	Written Answers to [RAJYA SABHA]
30	Chandigarh**	0	0	0	0	0	0	
31	Dadara and Nagar Haveli*							
32	Daman and Diu*							
33	Delhi*							
34	Lakshadweep	0	0	0	0	0	0	
35	Puducherry	0	0	0	0	0	0	
	TOTAL UTs	19	13	0	26	14	0	
	TOTAL ALL INDIA	9452	4499	17	699	713	3	

Note: indicates data not available.

*** includes IPC cases also.

Data is provisional.

Started Questions